

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.508/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of November, 1999

Shri Jagdish  
s/o Shri Ram Dayal  
Casual Gangman under PWI  
Northern Railway  
Patti  
District Amritsar. ... Applicant

(By Shri B.S.Mainee, through Shri B.L.Madhok,  
Advocate)

Vs.

Union of India through

1. The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divl. Rly. Manager  
Northern Railway  
Allhabad.
3. The Divl. Rly. Manager  
Northern Railway, Ferozepur.
4. The PWI, Northern Rly.,  
Patti, Distt. Amritsar. ... Respondents

(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

Learned proxy counsel for the applicant seeks  
permission to withdraw the OA since the relief ~~granted~~  
by the applicant has already been granted by the  
respondents. OA is disposed of accordingly. No  
costs.

*R.K.Ahooja*  
(R.K.Ahooja)  
Member(A)

/rao/